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THIRD SESSION

" " OF THE

SECOND COUNCIL OF STATE, 1927



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COUNCIL OF STATE.

Tuesday, 29th March, 1927.

The Council met in the Council Chamber of the Council House at Elevan of the Clock, the Honourable the President in the Chair.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY of THE COUNCIL: Sir, in accordance with Rule 25 of the Indian Legislative Rules, I lay on the table copies of a Bill further to amend the Presidency-towns Insolvency Act, 1909, and the Provincial Insolvency Act, 1920, for certain purposes, which was passed by the Legislative Assembly at its meeting held on the 28th March, 1927.

MESSAGES FROM THE LEGISLATIVE ASSEMBLY.

SECRETARY OF THE COUNCIL: Sir, four Messages have been received from the Legislative Assembly. The first Message is:

- "I am directed to inform you that the Legislative Assembly have, at their meeting of the 26th March, 1927, agreed without any amendments, to the following Bills which have been passed by the Council of State:
 - 1. The Bill further to expend the Madras Salt Agt, 1889, for a certain purpose.
 - 2. The Bill further to amend the Provident Funds Act, 1925, for certain purposes."

The second Message is:

"In accordance with Rule 36 (1) of the Indian Legislative Rules, I am directed to inform you that the amendment made by the Council of State in the Bill to fix the duty on salt manufactured in, or imported by land into, certain parts of British India, to fix maximum rates of postage under the Indian Post Office Act, 1898, further to amend the Indian Tariff Act, 1894, the Indian Stamp Act, 1899, and the Indian Paper Currency Act, 1923, and to fix rates of income-tax, was taken into consideration by the Legislative Assembly at their meeting to-day, the 28th March, 1927, and that the Assembly have agreed to the amendment."

The third Message is:

"In accordance with Rule 36 (1) of the Indian Legislative Rules, I am directed to inform you that the amendments made by the Council of State in the Bill further to amend the Indian Limitation Act, 1908, for a certain purpose, were taken into consideration by the Legislative Assembly at their meeting of to-day, the 29th March, 1927, and that the Assembly have agreed to the amendments."

The fourth Message is:

- "I am directed to inform you that the Legislative Assembly have, at their meeting of the 28th March, 1927, agreed without any amendments, to the following Bills which have been passed by the Council of State:
 - 1. The Bill further to amend the Sea Custom Act, 1878, for a certain purpose.
 - 2. The Bill to amend certain enactments and to repeal certain other enactments."

GOLD STANDARD AND RESERVE BANK OF INDIA BILL.

NOMINATION OF MEMBERS TO SERVE ON THE JOINT COMMITTEE.

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THE HONOURABLE MR. A. F. L. BRAYNE (Finance Secretary): Sir, I move that the following Members of the Council of State be nominated to serve on the Joint Committee to consider and report on the Bill to establish a gold standard currency for British India and to constitute a Reserve Bank of India, namely:

The Honourable Mr. Ramadas Pantulu, the Honourable Seth Govind Das, the Honourable Rai Bahadur Lala Ram Saran Das, the Honourable Sardar Charanjit Singh, the Honourable Mr. McWatters, the Honourable Nawab Sir Umar Hayat Khan, the Honourable Mr. P. C. D. Chari, the Honourable Sir John Bell, the Honourable Mr. Mahmood Suhrawardy, the Honourable Mr. Manmohandas Ramji, the Honourable Sir Phiroze Sethna, the Honourable Sir Sankaran Nair, the Honourable Mr. Kumar Sankar Roy Choudhuri, and the Mover.

The motion was adopted.

IMPERIAL BANK OF INDIA (AMENDMENT) BILL.

Nomination of Members to serve on the Joint Committee.

THE HONOURABLE MR. A. F. L. BRAYNE (Finance Secretary): Sir, I move that the following Members of the Council of State be nominated to serve on the Joint Committee to consider and report on the Bill further to amend the Imperial Bank of India Act, 1920, for certain purposes, namely:

The Honourable Mr. Ramadas Pantulu, the Honourable Seth Govind Das, the Honourable Rai Bahadur Lala Ram Saran Das, the Honourable Sardar Charanjit Singh, the Honourable Mr. McWatters, the Honourable Nawab Sir Umar Hayat Khan, the Honourable Mr. P. C. D. Chari, the Honourable Sir John Bell, the Honourable Mr. Mahmood Suhrawardy, the Honourable Mr. Manmohandas Ramji, the Honourable Sir Phiroze Sethna, the Honourable Sir Sankaran Nair, the Honourable Mr. Kumar Sankar Roy Choudhuri, and the Mover.

The motion was adopted.

INDIAN LIGHTHOUSE BILL.

Nomination of Members to serve on the Joint Committee.

THE HONOURABLE MR. G. L. CORBETT (Commerce Secretary): Sir, I move that the following Members of the Council of State be nominated to serve on the Foint Committee to consider and report on the Bill to consolidate and almend the law relating to the provision, maintenance and control of lighthouses by the Government in British India, namely:

The Honourable Mr. S. R. Das, the Honourable Sir John Bell, the Honourable Sir Phiroze Sethna, the Honourable Mr. Ramadas Pantulu, the Honourable Mr. P. C. D. Chari, and the Mover.

The motion was adopted.

ELECTION TO THE PANEL FOR THE STANDING ADVISORY COMMITTEE OF THE DEPARTMENT OF EDUCATION, HEALTH AND LANDS.

THE HONOURABLE THE PRESIDENT: The Council will now proceed to elect the panel of 6 Members from which the members of the Standing Advisory Committee for the Department of Education, Health and Lands will be nominated.

I would call the attention of Honourable Members to the fact that the Honourable Mr. Suhrawardy has withdrawn his nomination. I believe his name is struck out from the paper. There remain 8 candidates for 6 vacancies.

(The ballot was then taken.)

This is the last meeting of the Council in the Delhi Session and I shall not be able to announce the result of this election in the House. The result will be communicated to Honourable Members by circular. The Council will now adjourn to a date and place which will be notified to Honourable Members hereafter.

The Council then adjourned sine die.

THE COUNCIL OF STATE DEBATES.

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